

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

Shri Mehmood Ahmad Chowdhary,
3rd Additional District & Sessions Judge,
Srinagar.

No: 65490/95 Dated: 31/3/18

Subject:- Grant of one month's leave salary in pursuance of Rule 15(1) of SRO 53 dated 01-03-2007.

Sir,

Vide application dated 24-01-2018, you approached this Registry for grant of one month's leave salary. However perusal of the application transpired that the same is not in accordance with Circular No.44 dated 17-01-2017 which provides as under:-

"High Court of Jammu & Kashmir at Jammu"

CIRCULAR

No: 44 dated: 06-01-2017

Time and again, it has been observed that Judicial Officers draw benefit of one month's leave salary in terms of Rule 15(1) of SRO 53 dated 01-03-2017 on their own, without proper sanction from the High Court and at times it is also being observed that some officers drawn excess amount as Leave salary. All this violates the intent of the aforesaid SRO and guidelines framed there-under.

Besides, it has also been a daily affair that Judicial officers do not submit details of the benefit of one month leave salary availed by them previously, while submitting fresh applications.

In this regard, all Judicial Officers are hereby impressed upon to ensure the strict compliance of the aforesaid SRO and guidelines framed there-under and note that any laxity in this regard shall be viewed seriously.

They shall also ensure that from now onwards their letter of requests for one month leave salary also carry the details of the said benefit availed by them earlier, failing which their letter of requests will not be processed.

By Order.

Accordingly, I am directed to inform you to submit your application in accordance with the above said Circular, enabling this Registry to proceed further in the matter.

Yours faithfully,

M. Yasin
(Mohammad Yasin Beigh)
Joint Registrar (G.S.) 31-03-18

31/3

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

Ms. Mehreen Mushtaq,
Additional Special Mobile Magistrate,
Pantha Chowk.

No: 65483/GS Dated: 31/03/18

Subject:- Grant of one month's leave salary in pursuance of Rule 15(1) of SRO 53 dated 01-03-2007.

Sir,

Vide application dated 19-03-2018, you approached this Registry for grant of one month's leave salary. However perusal of the application transpired that the same is not in accordance with Circular No.44 dated 17-01-2017 which provides as under:-

"High Court of Jammu & Kashmir at Jammu"

CIRCULAR

No: 44 dated: -06-01-2017

Time and again, it has been observed that Judicial Officers draw benefit of one month's leave salary in terms of Rule 15(1) of SRO 53 dated 01-03-2017 on their own, without proper sanction from the High Court and at times it is also being observed that some officers drawn excess amount as Leave salary. All this violates the intent of the aforesaid SRO and guidelines framed there-under.

Besides, it has also been a daily affair that Judicial officers do not submit details of the benefit of one month leave salary availed by them previously, while submitting fresh applications.

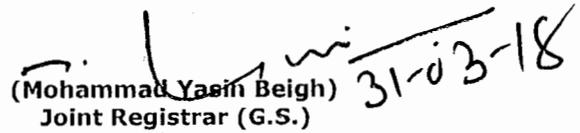
In this regard, all Judicial Officers are hereby impressed upon to ensure the strict compliance of the aforesaid SRO and guidelines framed there-under and note that any laxity in this regard shall be viewed seriously.

They shall also ensure that from now onwards their letter of requests for one month leave salary also carry the details of the said benefit availed by them earlier, failing which their letter of requests will not be processed.

By Order.

Accordingly, I am directed to inform you to submit your application in accordance with the above said Circular, enabling this Registry to proceed further in the matter.

Yours faithfully,


(Mohammad Yasin Beigh)
Joint Registrar (G.S.)



HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

Shri Rajesh Sekhri,
Principal District & Sessions Judge,
Baramulla.

No: 65492/49 Dated: 31/3/18

Subject:- Grant of one month's leave salary in pursuance of Rule 15(1) of SRO 53 dated 01-03-2007.

Sir,

Vide application dated 17-01-2018, you approached this Registry for grant of one month's leave salary. However perusal of the application transpired that the same is not in accordance with Circular No.44 dated 17-01-2017 which provides as under:-

"High Court of Jammu & Kashmir at Jammu"

CIRCULAR

No: 44 dated: 06-01-2017

Time and again, it has been observed that Judicial Officers draw benefit of one month's leave salary in terms of Rule 15(1) of SRO 53 dated 01-03-2017 on their own, without proper sanction from the High Court and at times it is also being observed that some officers drawn excess amount as Leave salary. All this violates the intent of the aforesaid SRO and guidelines framed there-under.

Besides, it has also been a daily affair that Judicial officers do not submit details of the benefit of one month leave salary availed by them previously, while submitting fresh applications.

In this regard, all Judicial Officers are hereby impressed upon to ensure the strict compliance of the aforesaid SRO and guidelines framed there-under and note that any laxity in this regard shall be viewed seriously.

They shall also ensure that from now onwards their letter of requests for one month leave salary also carry the details of the said benefit availed by them earlier, failing which their letter of requests will not be processed.

By Order.

Accordingly, I am directed to inform you to submit your application in accordance with the above said Circular, enabling this Registry to proceed further in the matter.

Yours faithfully,

M. Yasin Beigh
(Mohammad Yasin Beigh)
Joint Registrar (G.S.) 31-03-2018

31/3

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

Shri Imtiyaz Ahmad Lone,
Sub-Judge,
Uri.

No: 65482/GS Dated: 31/03/18

Subject:- Grant of one month's leave salary in pursuance of Rule 15(1) of SRO 53 dated 01-03-2007.

Sir,

Vide applications dated 29-12-2017 and 19-02-2018, you approached this Registry for grant of two month's leave salary. A bare perusal of both these applications transpires that these applications are contradictory to each other. In application dated 19-02-2018, you have submitted that leave encashment was drawn by you vide Tv. No.33 dated 31-03-2013, while as in application dated 29-12-2017, you submitted that the leave encashment was drawn by you 03 times i.e. as Munsiff, Pampore (2009), as Munsiff, Kupwara (2013) and as Munsiff, Budgam(2015).

In this regard, your attention is once again invited to Circular No.44 dated 17-01-2017 which provides as under:-

"High Court of Jammu & Kashmir at Jammu"

CIRCULAR

No:44 dated:-06-01-2017

Time and again, it has been observed that Judicial Officers draw benefit of one month's leave salary in terms of Rule 15(1) of SRO 53 dated 01-03-2017 on their own, without proper sanction from the High Court and at times it is also being observed that some officers drawn excess amount as Leave salary. All this violates the intent of the aforesaid SRO and guidelines framed there-under.

Besides, it has also been a daily affair that Judicial officers do not submit details of the benefit of one month leave salary availed by them previously, while submitting fresh applications.

In this regard, all Judicial Officers are hereby impressed upon to ensure the strict compliance of the aforesaid SRO and guidelines framed there-under and note that any laxity in this regard shall be viewed seriously.

They shall also ensure that from now onwards their letter of requests for one month leave salary also carry the details of the said benefit availed by them earlier, failing which their letter of requests will not be processed.

By Order.

Accordingly, I am directed to ask you to clear your position in the matter and submit your application in accordance with the above said Circular, enabling this Registry to proceed further in the matter.

Yours faithfully,

(Mohammad Yasin Beigh)
Joint Registrar (G.S.)

31-03-18

C/S/1/2

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

Shri Sham Lal Lalhal,
Additional District & Sessions Judge,
Jammu.

No: 65491/GS Dated: 31/3/18

Subject:- Grant of one month's leave salary in pursuance of Rule 15(1) of SRO 53 dated 01-03-2007.

Sir,

Vide application dated 13-03-2018, you approached this Registry for grant of one month's leave salary. However perusal of the application transpired that the same is not in accordance with Circular No.44 dated 17-01-2017 which provides as under:-

"High Court of Jammu & Kashmir at Jammu"

CIRCULAR

No: 44 dated: 06-01-2017

Time and again, it has been observed that Judicial Officers draw benefit of one month's leave salary in terms of Rule 15(1) of SRO 53 dated 01-03-2017 on their own, without proper sanction from the High Court and at times it is also being observed that some officers drawn excess amount as Leave salary. All this violates the intent of the aforesaid SRO and guidelines framed there-under.

Besides, it has also been a daily affair that Judicial officers do not submit details of the benefit of one month leave salary availed by them previously, while submitting fresh applications.

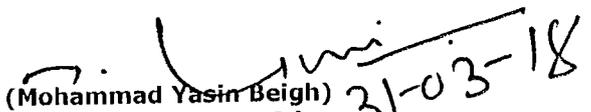
In this regard, all Judicial Officers are hereby impressed upon to ensure the strict compliance of the aforesaid SRO and guidelines framed there-under and note that any laxity in this regard shall be viewed seriously.

They shall also ensure that from now onwards their letter of requests for one month leave salary also carry the details of the said benefit availed by them earlier, failing which their letter of requests will not be processed.

By Order.

Accordingly, I am directed to inform you to submit your application in accordance with the above said Circular, enabling this Registry to proceed further in the matter.

Yours faithfully,


(Mohammad Yasin Beigh)
Joint Registrar (G.S.)

31-03-18



HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

Shri Sudhir Khajuria,
Special Mobile Magistrate(Electricity),
Jammu.

No: 65489/15 Dated: 31/03/18

Subject:- Grant of one month's leave salary in pursuance of Rule 15(1) of SRO 53 dated 01-03-2007.

Sir,

Vide application dated 12-02-2018, you approached this Registry for grant of one month's leave salary. However perusal of the application transpired that the same is not in accordance with Circular No.44 dated 17-01-2017 which provides as under:-

"High Court of Jammu & Kashmir at Jammu"

CIRCULAR

No: 44 dated: -06-01-2017

Time and again, it has been observed that Judicial Officers draw benefit of one month's leave salary in terms of Rule 15(1) of SRO 53 dated 01-03-2017 on their own, without proper sanction from the High Court and at times it is also being observed that some officers drawn excess amount as Leave salary. All this violates the intent of the aforesaid SRO and guidelines framed there-under.

Besides, it has also been a daily affair that Judicial officers do not submit details of the benefit of one month leave salary availed by them previously, while submitting fresh applications.

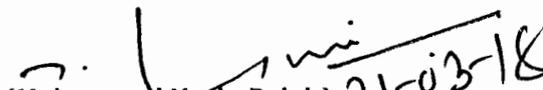
In this regard, all Judicial Officers are hereby impressed upon to ensure the strict compliance of the aforesaid SRO and guidelines framed there-under and note that any laxity in this regard shall be viewed seriously.

They shall also ensure that from now onwards their letter of requests for one month leave salary also carry the details of the said benefit availed by them earlier, failing which their letter of requests will not be processed.

By Order.

Accordingly, I am directed to inform you to submit your application in accordance with the above said Circular, enabling this Registry to proceed further in the matter.

Yours faithfully,


(Mohammad Yasin Beigh)
Joint Registrar (G.S.)

31-03-18



HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

Shri Manjeet Rai,
Special Mobile Magistrate(Passanger Tax),
Jammu.

No: 65485/95 Dated: 31/03/18

Subject:- Grant of one month's leave salary in pursuance of Rule 15(1) of SRO 53 dated 01-03-2007.

Sir,

Vide application dated 07-02-2018, you approached this Registry for grant of one month's leave salary. However perusal of the application transpired that the same is not in accordance with Circular No.44 dated 17-01-2017 which provides as under:-

"High Court of Jammu & Kashmir at Jammu"

CIRCULAR

No: 44 dated: 06-01-2017

Time and again, it has been observed that Judicial Officers draw benefit of one month's leave salary in terms of Rule 15(1) of SRO 53 dated 01-03-2017 on their own, without proper sanction from the High Court and at times it is also being observed that some officers drawn excess amount as Leave salary. All this violates the intent of the aforesaid SRO and guidelines framed there-under.

Besides, it has also been a daily affair that Judicial officers do not submit details of the benefit of one month leave salary availed by them previously, while submitting fresh applications.

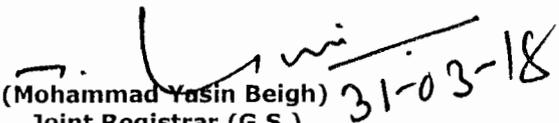
In this regard, all Judicial Officers are hereby impressed upon to ensure the strict compliance of the aforesaid SRO and guidelines framed there-under and note that any laxity in this regard shall be viewed seriously.

They shall also ensure that from now onwards their letter of requests for one month leave salary also carry the details of the said benefit availed by them earlier, failing which their letter of requests will not be processed.

By Order.

Accordingly, I am directed to inform you to submit your application in accordance with the above said Circular, enabling this Registry to proceed further in the matter.

Yours faithfully,


(Mohammad Yasin Beigh) 31-03-18
Joint Registrar (G.S.)



HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

Shri Naushad Ahmad Khan,
Special Mobile Magistrate,
Rajouri.

No: 65488/GS Dated: 31/3/18

Subject:- Grant of one month's leave salary in pursuance of Rule 15(1) of SRO 53 dated 01-03-2007.

Sir,

Vide application dated 16-12-2017, you approached this Registry for grant of one month's leave salary. However perusal of the application transpired that the same is not in accordance with Circular No.44 dated 17-01-2017 which provides as under:-

"High Court of Jammu & Kashmir at Jammu"

CIRCULAR

No: 44 dated: 06-01-2017

Time and again, it has been observed that Judicial Officers draw benefit of one month's leave salary in terms of Rule 15(1) of SRO 53 dated 01-03-2017 on their own, without proper sanction from the High Court and at times it is also being observed that some officers drawn excess amount as Leave salary. All this violates the intent of the aforesaid SRO and guidelines framed there-under.

Besides, it has also been a daily affair that Judicial officers do not submit details of the benefit of one month leave salary availed by them previously, while submitting fresh applications.

In this regard, all Judicial Officers are hereby impressed upon to ensure the strict compliance of the aforesaid SRO and guidelines framed there-under and note that any laxity in this regard shall be viewed seriously.

They shall also ensure that from now onwards their letter of requests for one month leave salary also carry the details of the said benefit availed by them earlier, failing which their letter of requests will not be processed.

By Order.

Accordingly, I am directed to inform you to submit your application in accordance with the above said Circular, enabling this Registry to proceed further in the matter.

Yours faithfully,


(Mohammad Yasin Beigh) 31-03-18
Joint Registrar (G.S.)



HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

Shri A.S.Langeh,
Chief Judicial Magistrate,
Kathua.

No: 65487/95 Dated: 31/3/18

Subject:- Grant of one month's leave salary in pursuance of Rule 15(1) of SRO 53 dated 01-03-2007.

Sir,

Vide application dated 06-03-2018, you approached this Registry for grant of one month's leave salary. However perusal of the application transpired that the same is not in accordance with Circular No.44 dated 17-01-2017 which provides as under:-

"High Court of Jammu & Kashmir at Jammu"

CIRCULAR

No:44 dated:-06-01-2017

Time and again, it has been observed that Judicial Officers draw benefit of one month's leave salary in terms of Rule 15(1) of SRO 53 dated 01-03-2017 on their own, without proper sanction from the High Court and at times it is also being observed that some officers drawn excess amount as Leave salary. All this violates the intent of the aforesaid SRO and guidelines framed there-under.

Besides, it has also been a daily affair that Judicial officers do not submit details of the benefit of one month leave salary availed by them previously, while submitting fresh applications.

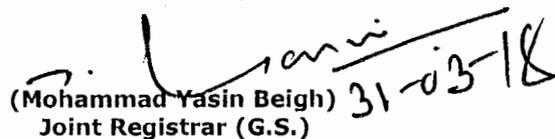
In this regard, all Judicial Officers are hereby impressed upon to ensure the strict compliance of the aforesaid SRO and guidelines framed there-under and note that any laxity in this regard shall be viewed seriously.

They shall also ensure that from now onwards their letter of requests for one month leave salary also carry the details of the said benefit availed by them earlier, failing which their letter of requests will not be processed.

By Order.

Accordingly, I am directed to inform you to submit your application in accordance with the above said Circular, enabling this Registry to proceed further in the matter.

Yours faithfully,


(Mohammad Yasin Beigh) 31-03-18
Joint Registrar (G.S.)



HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

Ms.Sandeep Kour,
Special Mobile Magistrate,
Udhampur.

No: 65486/GS Dated: 31/3/18

Subject:- Grant of one month's leave salary in pursuance of Rule 15(1) of SRO 53 dated 01-03-2007.

Sir,

Vide application dated 28-12-2017, you approached this Registry for grant of one month's leave salary. However perusal of the application transpired that the same is not in accordance with Circular No.44 dated 17-01-2017 which provides as under:-

"High Court of Jammu & Kashmir at Jammu"

CIRCULAR

No: 44 dated: -06-01-2017

Time and again, it has been observed that Judicial Officers draw benefit of one month's leave salary in terms of Rule 15(1) of SRO 53 dated 01-03-2017 on their own, without proper sanction from the High Court and at times it is also being observed that some officers drawn excess amount as Leave salary. All this violates the intent of the aforesaid SRO and guidelines framed there-under.

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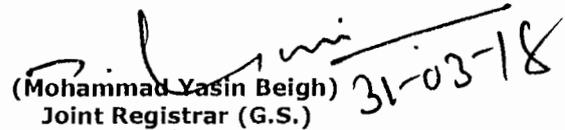
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They shall also ensure that from now onwards their letter of requests for one month leave salary also carry the details of the said benefit availed by them earlier, failing which their letter of requests will not be processed.

By Order.

Accordingly, I am directed to inform you to submit your application in accordance with the above said Circular, enabling this Registry to proceed further in the matter.

Yours faithfully,


(Mohammad Yasin Beigh)
Joint Registrar (G.S.)



HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

Shri Adil Mushtaq,
Munisff/JMIC,
Shopian.

No: 65484/95 Dated: 31/03/18

Subject:- Grant of one month's leave salary in pursuance of Rule 15(1) of SRO 53 dated 01-03-2007.

Sir,

Vide application dated 05-09-2017, you approached this Registry for grant of one month's leave salary. However perusal of the application transpired that the same is not in accordance with Circular No.44 dated 17-01-2017 which provides as under:-

"High Court of Jammu & Kashmir at Jammu"

CIRCULAR

No: 44 dated: 06-01-2017

Time and again, it has been observed that Judicial Officers draw benefit of one month's leave salary in terms of Rule 15(1) of SRO 53 dated 01-03-2017 on their own, without proper sanction from the High Court and at times it is also being observed that some officers drawn excess amount as Leave salary. All this violates the intent of the aforesaid SRO and guidelines framed there-under.

Besides, it has also been a daily affair that Judicial officers do not submit details of the benefit of one month leave salary availed by them previously, while submitting fresh applications.

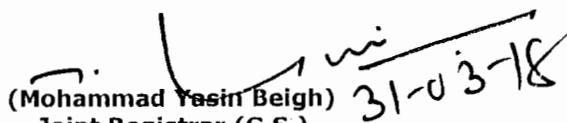
In this regard, all Judicial Officers are hereby impressed upon to ensure the strict compliance of the aforesaid SRO and guidelines framed there-under and note that any laxity in this regard shall be viewed seriously.

They shall also ensure that from now onwards their letter of requests for one month leave salary also carry the details of the said benefit availed by them earlier, failing which their letter of requests will not be processed.

By Order.

Accordingly, I am directed to inform you to submit your application in accordance with the above said Circular, enabling this Registry to proceed further in the matter.

Yours faithfully,


(Mohammad Yasir Beigh)
Joint Registrar (G.S.)

31-03-18

